

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 3316/2014

This the 21st day of August, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Sundeep,
Aged about 42 years,
Working as Drugs Inspector,
S/o. Sh. Bal Krishna Jivnapurkar,
R/o. C-2C/2/239B, Janak Puri,
New Delhi – 58.Applicant

(By Advocate : Ms. Priyanka Bhardwaj)

Versus

Govt. of NCT of Delhi & Anr.

1. The Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, IP Estate,
New Delhi.
2. The Drugs Controller,
Drugs Controller Department,
Govt. of NCT of Delhi,
New Secretariat, IP Estate,
New Delhi.Respondents

(By Advocate : Mr. Pradeep Singh Tomar for Ms. Sangita Rai)

O R D E R (O R A L)

The applicant, Mr. Sundeep is a Drug Inspector with the Drug Control Department of GNCTD, Government of Delhi. He applied for and was sanctioned LTC from Delhi to Bangalore from 18.07.2012 to 27.12.2012. However, as per claim submitted by the applicant he

travelled by Air from Delhi to Bangalore and thereafter, by Rail from Bangalore to Goa and then from Goa to Delhi by Air. The applicant has sought payment of this claim.

2. The respondents have denied the claim of the applicant and stated that change of destination is not permissible and the journey has to be performed by the shortest route, which, in this case, was not followed. Further, part of the return journey was performed by train. Therefore, the claim of the applicant cannot be entertained.

3. Heard Ms. Priyanka Bhardwaj, learned counsel for applicant and Ms. Sangita Rai, learned counsel for respondents.

4. A perusal of the LTC rules clearly show that LTC can be sanctioned for a particular destination for a journey performed by the shortest direct route on a through ticket basis between headquarters and declared place of visit. Further, the journey has to be performed by the admissible mode and class of travel. In this matter, there is no dispute as far as the journey from Delhi to Bangalore is concerned. On the return journey the claim of the applicant can be entertained only to the extent as if the journey was performed on a shortest direct route from Bangalore to Delhi on a through ticket. In this case,

further, part of the journey to Goa had been performed by train.

5. Therefore, the respondents to examine the claim of the applicant for the return journey on the basis of shortest direct route by the mode of travel which would apply in this case as a part of journey is performed by train. Respondents may pass orders as per rules in this regard within a period of two months from the date of receipt of a certified copy of this order.

6. With this above direction, the O.A is disposed of. No order as to costs.

(Aradhana Johri)
Member (A)

/Mbt/